

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13756/2024
(Arising out of impugned final judgment and order dated 02-04-2024
in WPS No. 3541/2023 passed by the High Court Of Chhattisgarh At
Bilaspur)

STATE OF CHHATTISGARH & ORS.

Petitioner(s)

VERSUS

BHUNESHWAR SAHU & ORS.

Respondent(s)

(FOR ADMISSION and IA No.138946/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 15-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Apoorv Kurup, A.A.G.
Mr. Ranjit Kumar, Sr. Adv.
Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.

For Respondent(s) Mr. Mandeep Kalra, AOR
Ms. Anushna Satapathy, Adv.
Ms. Chitragada Singh, Adv.
Mr. Yashas J, Adv.

Mr. Amit Pawan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Tag with Diary No. 17948 of 2024.

List the matters on 28th August, 2024.

In the meantime, the impugned judgment may
be implemented however, the same shall be subject to
final out come of this petition.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

